## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 92 OF 2018 & I.A. NO. 802 OF 2018

Dated: 09<sup>th</sup> August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

<u>ORDER</u>

The learned counsel, Mr. Sakesh Kumar, accepts notice on behalf of the first Respondent/State Commission. He submitted that, he will file his Vakalatnama in this matter during the course of the day.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

The learned counsel appearing for the first Respondent is permitted to file his Vakalatnama in this matter during the course of the day.

## I.A. NO. 802 OF 2018

(for amendment of the appeal and to urge additional grounds)

We have heard the learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant, the learned counsel, Mr. Sakesh Kumar, appearing for the first Respondent on IA No. 802 of 2018 for amendment of Memorandum of Appeal and to urge additional grounds. In the light of the submission made by the learned counsel appearing for the Appellant and the reasons stated in the Application, the same is accepted. IA, being IA No. 802 of 2018 is allowed. The learned counsel appearing for the Appellant is permitted to amend the Memo of Appeal and urge the grounds raised in the instant application and, further, directed to file the amended Memo of Appeal by 17.08.2018 in the Registry. Accordingly, IA is disposed of.

## **APPEAL NO. 92 OF 2018**

The learned counsel, Mr. Sakesh Kumar, appearing for the Respondent prays for six weeks time to file his reply to the Appeal. The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder.

Submissions made by the learned counsel appearing for the Respondent and the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Respondent is permitted to file his reply to the Appeal by 20.09.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file his rejoinder submission by 22.10.2018, duly serving copy on the other side.

List the matter on <u>06.12.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member